

[Mr. Speaker]

the 31st March, 1973, it would be seen that the error was bonafide and was due to the reporter treating a part of Shri S. M. Banerjee's speech as coming from Shri Bibhuti Mishra. I greatly regret the error which was unfortunate.

Lastly, I would seek the indulgence of the Hon'ble Speaker to point out that the official report of Shri S. M. Banerjee's speech shows that the words, or words to that effect, were used by him in describing the manner in which some of the Members of the Rajya Sabha have come to occupy their places.

Finally, I will conclude with a request to the Hon'ble Speaker to condone this bonafide error on the part of the Paper."

In view of the explanation given by the Editor and the correction published by him in the newspaper, if the House agrees, the matter may be treated as closed.

I hope the House agrees.

HON. MEMBERS: Yes.

MR. SPEAKER: I shall also inform the Chairman, Rajya Sabha, accordingly.

May I take this opportunity to appeal to the hon. Members to use necessary restraint and not to do anything or say anything in this House which may bring disharmony between this House and Rajya Sabha.

12.55 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF
BOKARO STEEL LTD., AND HINDUSTAN
STEELWORKS CONSTRUCTION LTD.,
CALCUTTA

THE DEPUTY MINISTER IN
THE MINISTRY OF STEEL AND
MINES (SHRI SUBODH HANSDA):
On behalf of Shri S. Mohan Kumaramangalam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section

(1) of section 619A of the Companies Act, 1956:—

(1) (i) Review by the Government on the working of the Bokaro Steel Limited, for the year 1971-72;

(ii) Annual Report of the Bokaro Steel Limited, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4836/73].

(2) (i) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1971-72.

(ii) Annual Report of the Hindustan Steel works Construction Limited, Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT-4837/73].

COTTON TEXTILES (CONTROL) AMENDMENT ORDER, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table a copy of the Cotton Textiles (Control) Amendment Order, 1973 (Hindi and English versions) published in Notification No. S.O. 959 in Gazette of India dated the 31st March, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4838/73].

MINERAL CONCESSION (AMENDMENT) RULES, 1973

SHRI SUBODH HANSDA: I beg to lay on the Table a copy of the Mineral Concession (Amendment) Rules, 1973 (Hindi and English versions), published in Notification No. G.S.R. 58 in Gazette of India dated the 20th January, 1973 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-4839/73].